



\$~48 & 49

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 100/2015**
+ **ITA 101/2015**

SHARP BUSINESS SYSTEMS (INDIA) LIMITED..... Appellant

Versus

DEPUTY COMMISSIONER OF INCOME TAX Respondent
Through : Sh. Mayank Nagi, Ms. Husnal Syali and
Ms. Bhawna Bakshi, Advocate, for the appellant in
Item Nos. 48 and 49.
Sh. Rohit Madan, Advocate, for the Revenue in
Item Nos. 48 and 49.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA

ORDER

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18.02.2015

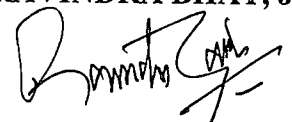
Learned counsel for the petitioner submits that he has instructions to file an application for rectification before the Income Tax Appellate Tribunal (ITAT) in respect of some issues which have been left undecided by the impugned order. He submits that in the event of adverse orders, he ought to be granted liberty to approach this Court.

In view of the statement made, the appeal is dismissed as withdrawn with liberty to the appellant to agitate its grievances, if any, in suitable proceedings – in which further liberty to raise the questions sought to be urged in the present case is also reserved. The



appeals are accordingly dismissed in these terms.


S. RAVINDRA BHAT, J


R.K.GAUBA, J

FEBRUARY 18, 2015
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